

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

05/12/2018

O.A./260/477/2018

REG. LIMITATION, ON MEMO
WITH DEFECTS

ITEM NO:4

FOR APPLICANTS(S) Adv. : Mr. S.B. Jena, Mr. S. Behera

J SWAIN
-V/S-
M/O RAILWAYS

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for both sides.</p> <p>The grievance of the applicant is that after retirement his qualifying service has not been properly calculated by the authorities for the purpose of pension and other retiral benefits. Hence, he has submitted a representation dated 10.11.2017 (Annexure-A/3) to Respondent No.2 for consideration. Ld. Counsel for the applicant submitted that since this issue involves pensionary benefits, it is a recurring cause of action.</p>
	<p>Ld. Counsel for the Respondents submitted that 50% of service during temporary status period has been calculated as indicated in the calculation sheet and casual period has not been taken into consideration as it appears from the calculation sheet of the O.A.</p>
	<p>In view of the above submissions, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 10.11.2017 (Annexure-A/3) as per rules and guidelines of the Railway Board and</p>

dispose of the same by passing a speaking and reasoned order copy of which shall be communicated to the applicant within two months from the date of receipt of certified copy of this order.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent Nos.2, 3 & 4 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 07.12.2018.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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